

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 1358 of 2000

New Delhi, this 4th day of May, 2001

HON'BLE SHRI KULDIP SINGH, MEMBER(J)

Raj Kumar
S/o Shri Rampa Tanwar
R/o B-85, Krishna Kunj Gali
North Ghonda, Delhi

Applicant

(None present)

versus

1. Secretary
Ministry of Textiles
Udyog Bhavan, New Delhi

2. The Union of India, through its
Secretary/Chief Secretary
G/O Ministry of Textiles
Udyog Bhavan, New Delhi

... Respondents

(BY Shri J.B. Budgil, Advocate)

ORDER(oral).

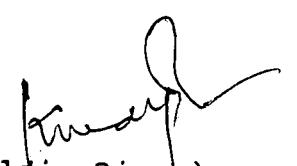
I proceed to decide this OA in accordance with
Rule 15 of CAT(Procedure)Rules, 1987.

1. Applicant has alleged in this OA that he has been
engaged as a casual labourer and worked from 10.5.1999
to 20.5.2000 and thus he has worked for sufficient
number of days for being considered for grant of
temporary status. However his services have been
terminated. He claims that he is entitled to be
re-engaged.

2. No one has turned on behalf of applicant. Learned
counsel for respondents submits that the services of
applicant as casual worker have been dispensed with as
there is no work available in the department. However,

it is stated that as and when work will be available, applicant will be engaged in preference to juniors and freshers.

4. In view of the above, this OA is disposed of with direction to respondents to re-engage applicant as and work will be available with them in preference to juniors and freshers. No order as to costs.


(Kuldip Singh)
Member(J)

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